(F)

CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD

LUCKNOW CIRCUIT BENCH
Registration O.A. No.43 of 1990.

Y.K.Yadav

Applicant

Versus

Union of India & OthersRespondents

Hon. Mr. A.B. Gorthi, Member (A)

(By Hon.Mr. Justice U.C. Srivastava, V.C.)

The applicant's grievance in this case is that he after fulfilling the requisite qualifications, appeared in the test for Junior Hindi Translator in the Central Govt. Health Scheme, Lucknow has not been selected while the respondent No.5 Shri R.D. Sharma who does not have the requisite qualification has been appointed on the said post in the scale of Rs.1400 - 2300. The applicant has mentioned the qualification for the said and it has been stated that he has passed succes fully the examination conducted by the Staff Selection Commission and yet the person who is not qualified has been selected.

2. From the Counter Affidavit it appears that respondent No.5 is qualified and his qualification is B.A., LL.B. He has offered Hindi literature as elective subject in B.A. and he also passed his LL.B. in English medium and thus he is fully qualified and is having the requisite qualification. After scrutiny we have found that this assertion of the respondent is correct. In the meantime, the applicant has been admittedly relieved from the office and has joined his duties in U.P. Govt. Secretariat on the post of U.D.C. The question of appointment of the

applicant on the post of Junior Hindi Translator does not call for any interference. Accordingly there is no merit in this application which has also become infructuous and no relief can be given to the applicant at this stage. The application is dismissed. There will be no order as to costs.

Member (A)

Vice Chairman

Dated the 5 July, 1991.

RKM